

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena

.... Applicant/petitioner

Vs.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 08.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the applicant : Mr. Ajay Kr. Jain, Mr. Sourit Arora, Advs. for IRP
Ms. Manisha Rawat, IRP

ORDER

CA-354(PB)/2019:-

This is an application filed by the IRP under Section 21(6A) of the Insolvency and Bankruptcy Code, 2016 for appointment of Authorised Representative. According to the averments made in the application, three names were identified in the public advertisement dated 07.02.2019 to the flat buyers for appointment as their Authorised Representative. Mr. Amit Sharma, Insolvency Professional having registration no. IBBI/IPA-001/IP-P00923/2017-18/11530 has secured 104 votes out of 168 which is the highest. It satisfies the requirements of the provisions of Section 21(6A) of the Code. Accordingly, the application is allowed, Mr. Amit Sharma is appointed Authorised Representative to represent flat buyers in the CIRP.

The application stands disposed of.



CA-398(PB)/2019:-

Report regarding the Constitution of CoC and copies of public announcement etc. filed by the Resolution Professional are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**